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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

T.P. No. 72/NCLT/AHM/2017 (New) Madhya Pradesh High Court Jabalpur Bench C.P. No. 48/2016 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

Name of the Company:

Integrated Tech-Infra Business Solution Pvt. Ltd.

With

Omega Power Infratech Pvt. Ltd.

Section of the Companies Act:

Section 391-394 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. R.S. SHELVASTAVA

COMPANY SECRETARY

Harry

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ORDER

Learned PCS Mr. Rajendra Sahay Srivastava present for Petitioner.

Integrated Tech Infra Business Solutions Pvt Ltd. with Omega Power Infratech Pvt. Ltd. filed Company Petition no. 48/2016 before the Hon'ble High Court of Madhya Pradesh Jabalpur Bench seeking sanction of amalgamation of Integrated Tech Infra Business Solutions Pvt Ltd. with Omega Power Infratech Pvt. Ltd.

Hon'ble High Court of Madhya Pradesh Jabalpur Bench in Comp No. 46/2016 vide order dated 30.08.2016 dispensed with the meeting of members and creditors of the petitioner companies.

Thereafter petitioner companies filed this Petition before Hon'ble High Court of Madhya Pradesh, Jabalpur bench.

Hon'ble High Court of Madhya Pradesh Jabalpur Bench transferred CP 48/2016 to this Tribunal and the same is renumbered as TP 72/2017.

Heard arguments of learned PCS for petitioner.

Petition is admitted.

However, considering the change in forum and in view Rule 16(1) of the Companies (Compromise, Arrangements, and Amalgamation) Rules, 2016.

This Tribunal passed the following order: -

Date of hearing fixed as 22.09.2017

- 1) Petitioner is directed to publish notice in the newspaper in Hitwada Bhopal Edition in English language and Rajexpress Bhopal Edition in vernacular language, informing the date of hearing with specific mention that it is in continuation of public notice issued as per the order of the Hon'ble High Court Madhya Pradesh Jabalpur Bench dated 03.10.2016. publication of notice shall appear at least 10 ten days before the date of hearing fixed.
- 2) Petitioner is directed to serve notice to following statutory authorities:
 - a. Central Government through Regional Director.
 - b. Registrar of Companies, Gwalior
 - c. concerned Income Tax Authorities.
 - d. Official Liquidator, Indore in case of Transferor Companies
 - e. Reserve Bank of India

Stating if they desire to make any representations the same shall be sent to this Tribunal within 30 days from the date of receipt of notice and in case no representation is received by this Tribunal within a period of thirty days, it shall be presumed that the above said authorities have no representation to make on the proposed scheme of arrangement.

3) Petitioners are directed to issue individual notices at least 10 days before date of hearing to shareholders, secured and unsecured creditors, if any, informing the date of hearing and state their objection, if any, before this Tribunal on or before date of hearing.

Petitioner shall file proof of service in respect directions 1 to 4 before this Tribunal.

List the matter on 22.09.2017 for hearing.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 11th day of August, 2017.